

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF S.K.M. REAL INFRA LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	S.K.M. Real Infra Limited
2.	Date of incorporation of corporate debtor	27/12/1999
3.	Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400MH1999PLC123290
5.	Address of the registered office and principal office (if any) of corporate debtor	Raaj Chamber, Plot No. 115-115/ 1 to 3, R. K. Paramhans Marg, Andheri (East) Mumbai MH 400069
6.	Insolvency commencement date in respect of corporate debtor	10 th March, 2022 (Information recd. by IRP on 14 th March, 2022)
7.	Estimated date of closure of insolvency resolution process	06 th September, 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ms. Neeraja Kartik Registration No: IBBI/IPA-001/IP-P01445/2018-19/12137
9.	Address and e-mail of the interim resolution professional, as registered with the Board	202, Padmasani Apartments, 58/2, Shivaji Nagar, Near Shivaji Park, Nagpur, Maharashtra- 440010 E-mail Id: neerajakartik@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Nakshatra Insolvency Resolution Professionals Ltd., 3 rd Floor, 377, Gandhinagar, Ambazari Road, Nagpur-440010 E-mail Id: skm.cirp@gmail.com
11.	Last date for submission of claims	24 th March, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the S.K.M. Real Infra Limited on 10th March, 2022.

The creditors of S.K.M. Real Infra Limited, are hereby called upon to submit their claims with proof on or before 24th March, 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 14th March, 2022
Place: Nagpur


Neeraja Kartik
Interim Resolution Professional
Registration No. IBBI/IPA-001/IP-P01445/2018-19/12137